

DELHI DEVELOPMENT AUTHORITY (REMOVAL OF OBJECTIONABLE DEVELOPMENT) RULES, 1975

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DELHI DEVELOPMENT AUTHORITY (REMOVAL OF OBJECTIONABLE DEVELOPMENT) RULES, 1975

In exercise of the powers conferred by sub-section (1) section 56 of the Delhi Development Act, 1957 (61 of 1957), read with clause (jj) of sub-section (2) of that section and sub-section (1A) of section 30, the Central Government hereby makes the following rules namely:

1. Short title and Commencement :-

(1) These rules may be called the Delhi Development Authority (Removal of Objectionable Developments) Rules, 1975.

(2) They shall come into force on the date of publication in the Official Gazette.

2. Definitions :-

In these rules, unless the context otherwise requiries:

(1) 'Act' means the Delhi Development Act, 1957 (61 of 1957);

(2) 'Administrator' means the Administrator of the Union Territory of Delhi;

(3) 'Competent Authority' means the Municipal Corporation of Delhi or the New Delhi Municipal Committee or the DelhiCantonment Board, as the case may be;

(4) 'Master Plan' means the Master Plan of Delhi approved by the Central Government under sub-section (2) of section 9 of the Act; and

(5) 'Zonal Development Plan' means the zonal development plan of a zone approved by the Central Government under sub-section (2) of section 9 of the Act.

3. Issue of Show cause notice :-

(1) If any development in an area other than a development area has been commenced or is being carried on or has been completed in contravention of the master plan or zonal development plan, or without the approval or sanction referred to in section 12 of the Act, or in contravention of any condition subject to which such approval or sanction has been granted and the competent authority has failed to remove or cause to be removed the development within such time as may be specified in this behalf or by the Administrator of the Union Territory of Delhi, the Administrator shall serve a notice calling upon the owner thereof, or the persons at whose insiance the development has been commenced or is being or or has been completed, to show cause within a period of not less than seven days and not more than thirty days as may be specified therein, as to why a direction be not issued that such development be removed by demolition or otherwise.

(2) Such notice shall be in a form 'A' appended to these rules and shall be served in the manner prescribed by Section 43 of the Act.

4. Fixation of hearing :-

Where any objection or representation has been received before the expiry of the period specified in the notice under sub-rule (1) of rule 3, the the Administrator shall fix a date, time and place for hearing the person or persons on whom notice has been served, in regard to such objection or representation.

(2) At the said hearing, if any, the person or persons making the objection or representation may, at the discretion of the Administrator, be permitted to present the case through a counsel.

(3) The Administrator shall, after considering the objection or representation and hearing the party who has filed the objection or representation, give such direction as he deems fit and cause a copy of the said direction to be served on the person, on whom the notice had been served immediately after the giving of the direction.

5. Decision on objection or representation :-

After consideration of the objection or representation submitted in pursuance of the notice under sub-rule (1) of rule 3, and the points urged at the hearing mentioned in sub-rule (1) of the rule 4, and any other matter or information which may be in his possession or which may come to his knowledge the Administrator may either direct that the notice shall be withdrawn or direct an officer, who shall be named, to remove or cause to be removed the development by demolition or to otherwise within such time as may be specified in the direction or within such extended time as the Adminstrator may, upon receipt of a request from the said officer in this behalf, allow.